GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO. †2196 TO BE ANSWERED ON FRIDAY, THE 12TH DECEMBER, 2025

STRENGTHENING OF JUDICIAL INFRASTRUCTURE IN UTTARAKHAND

†2196. Shri Trivendra Singh Rawat:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is acute scarcity of infrastructure in terms of court buildings, record rooms and bar rooms in many districts of Uttarakhand;
- (b) whether the Union Government has sanctioned any special fund for infrastructure improvement for Uttarakhand Judiciary, if so, the details thereof;
- (c) whether any project is proposed for carrying out construction and digitisation of new court buildings; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): The primary responsibility for development of infrastructure facilities for judiciary rests with the State Governments/UTs. However, to augment the resources of the State Government/ UTs, the Central Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for Judiciary in the District and Subordinate Courts since 1993-94 by providing financial assistance in the prescribed fund-sharing pattern between the Centre and States/UTs. For Uttarakhand, fund sharing pattern is 90:10 between Centre and State. The Scheme covers five components, viz., Court Halls, Residential Units for Judicial Officers, Lawyers' Halls, Toilet Complexes and Digital Computer

Rooms for the convenience of lawyers and litigants. Total Central assistance of an amount of Rs.301.94 crore (as on 31.10.2025) has been provided to the State since inception of the Scheme, out of which Rs.256.86 crore has been provided since FY 2014-15 under the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for the Judiciary.

283 Court Halls are available in the State of Uttarakhand as against the sanctioned strength of 298 Judicial Officers and another 12 Court Halls are under construction. As per information provided by the High Court of Uttarakhand, Record rooms are available in all District Headquarters. Bar rooms have also been made available in some of the Court Complexes.

Under the e-Courts Project Phase-III, there is a provision for Digitization of the entire court record, both legacy records and fresh filing of cases across the country at a cost of Rs.2038.40 crores. As per the information received from e Committee, Supreme Court of India, more than 2.17 crores pages have been digitized in Uttarakhand High Court and more than 89.20 lakh pages have been digitized in district courts of Uttarakhand till 30.09.2025.

Necessary funds for Information, Communication and Technology (ICT) Infrastructure under e-Courts-III sanctioned, to the High Court of Uttarakhand is attached as Annexure-'A'.

Annexure-A

STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. †2196 TO BE ANSWERED ON 12.12.2025 REGARDING 'STRENGTHENING OF JUDICIAL INFRASTRUCTURE IN UTTARAKHAND'

	High Court of Uttarakhand Funds Released for ICT Infrastructure under e-Courts Phase-III (Rs. In Lakh)			
S. No.				
	Component	2023-24	2024-25	2025-26
1	ICT in newly setup courts	0	33.07	115.12
2	ICT in newly setup court complexes	0	60.87	12.17
3	ICT in High Courts	0	415	47.5
4	Video Conference	0	178.5	278.25
5	eSeva Kendra	63.68	208.79	13.04
6	Solar	405	0	0
7	Additional Hardware	835.46	0.00	0.00
8	NSTEP	27	3	0
9	Digitization	0	462.5	1498.28
10	Technical Manpower	34.8	69.60	83.56
11	Capacity Building	1.75	7.11	20.38
12	Paperless Court	0	113.68	154.6
13	Live Streaming	0	38.96	0.00
14	e-Office	0	30.97	0
15	Digital Component SJA	0	0	485.00
16	Online Court	0	0	154.11
	Total	1367.69	1995.79	2957.01